

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No. 93/2017
IN COMPANY PETITION No.242/2016

DATED THURSDAY, THE 1st DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 433 AND 434 OF COMPANIES ACT, 1956
AND
IN THE MATTER OF KANHIYA SINGH
AND
WHITEWAY RETAIL PVT. LTD.

Sri Kanhiya Singh,
S/o Late Kalyan Singh,
Aged about 33 years,
R/at No.9, 3rd Floor,
Kailashchand Meena Building,
3rd E Cross Road, Ulsoor,
Bengaluru – 560 008.

...

Petitioner

Vs.

M/s. Whiteway Retail Private Limited,
No.995/23/IB/4th Cross,
Banashankari 1st Stage, Ashok Nagar,
Bengaluru – 560 050.

...

Respondent

ORDER

None appeared for petitioner. Petitioner is called, absent. Notices issued to the petitioner is returned with endorsement "No such person". Earlier also, notices was issued to the petitioner by the Registry, the same was returned with the same endorsement.

This matter is being listed from time to time after transfer from the Hon'ble High Court. It appears the petitioner is not interested to proceed with this matter. There is no point in



adjourning the matter and ordering fresh notice to him. It is a fit case for dismissal for non-prosecution.

The petition is dismissed for non-prosecution.


(RATAKONDA MURALI)
MEMBER (JUDICIAL)


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)

psp.